



2026:AHC:24762-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 2342 of 2026

Mangru Rajbhar

.....Petitioner(s)

Versus

State Of Up And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Yadav
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the police report has been submitted against the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is dismissed as withdrawn.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 4, 2026

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